

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:321
ANSWERED ON:06.08.2013
TERRORIST ACTIVITIES
Vishwanath Shri katti Ramesh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there has been an increase in the terrorist activities in the country;
- (b) the details of terrorist attacks during each of the last three years and the current year;
- (c) the number of people including security personnel who lost their lives in these terrorist attacks;
- (d) whether lack of co-ordination between the Centre and the State agencies is responsible for the increasing terrorist attacks; and
- (e) if so, the details thereof along with the steps taken by the Government to prevent terrorist activities and attacks?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N.SINGH)

(a) to (c) : The details of the terrorist attacks in the hinterland of the country during the last three and the current year including the number of people who lost their lives in these terrorist attacks, is at Annexure-I.

(d) : 'Law & Order' is a State subject as per the 7th Schedule of the Constitution of India. However, there exists a very close and effective coordination amongst intelligence agencies at the Centre and the State levels to monitor the activities of terrorist organizations. Intelligence inputs about possible designs and threats are shared with the State Governments concerned on a regular basis. The Multi Agency Centre (MAC) has been strengthened and re-organized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence agencies and security intelligence inputs are shared with the concerned States through the established mechanism, which ensures close coordination and sharing of intelligence and seamless flow of information between the States and the Central Security and Law Enforcement Agency. This has resulted in busting of many terror modules, averting major terror attack planning.

(e) : Law & Order and Police is a State subject, therefore, the primary responsibility to address these remains with the State Governments. Combating terrorism, however, is a shared responsibility considering its implication on internal security. The Government of India has been assisting the State Governments to modernize their Police forces through the Modernization of State Police Force Scheme. In order to deal with the menace of extremism and terrorism the Government of India have taken various measures which, inter-alia, include augmenting the strength of Central Armed Police Forces; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 and 2012 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorist threats, the National Intelligence Grid (NATGRID) has been created.

The Prevention of Money Laundering Act has been amended in 2009 to inter alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.

Further, the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing on various multi-lateral and bilateral fora.